

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8242 of 2021

Mukesh Kumar Chandrawanshi Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pankaj Kumar Mishra, Advocate

For the Opposite Party : Mr. Azeemuddin, A.P.P.

For the Informant : Mr. Ashok Kumar, Advocate

2/08.09.2021 Heard the parties.

The petitioner is an accused in connection with Barhi P.S. Case No. 457 of 2020.

The petitioner is alleged to have established physical relationship with the informant on the pretext of marriage. On 08.08.2020, a panchayati was held and the marriage was solemnized in presence of the parents of the petitioner. However, she was ousted from the house by the mother of the petitioner.

The relationship between the petitioner and the informant had continued for 3 years which indicates that there was a love affair between them. The petitioner is in custody since 22.02.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Hazaribagh in connection with Barhi P.S. Case No. 457 of 2020.

(Rongon Mukhopadhyay, J)